

The Assam Gazette

व्यञाधाबन

EXTRAORDINARY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

NOTIFICATION

The 22nd December 1978

No.LGL.154/77/11.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Assam Act XIX of 1978 (Received the assent of the Governor on 20th December, 1978)

THE ASSAM GRAMDAN (AMENDMENT) ACT, 1978

An

Act

to amend the Assam Gramdan Act, 1961.

Preamble.

Whereas it is expedient to amend Assam Act the Assam Gramdan Act, 1961, herein-1 of 1962. after called the principal Act, in the manner hereinafter appearing;

MATERIAL PORT

- September 1

It is hereby enacted in the Twentyninth Year of the Republic of India as follows:-

Short title, extent and

- 1. (1) This Act may be called the commence- Assam Gramdan (Amendment) Act, 1978.
 - (2) It shall have like extent as the principal Act.
 - (3) It shall come into force on such date as may be specified by the State Government in a notification published in the official Gazette.

Insertion of new Section

2. In the principal Act, after Section 27, the following shall be inserted as new Section 27 A, namely:

function as Gramdan

"Bhoodan "27 A (1) The State Government may, at Assam Act XXIII of any time, by a notification pub- 1966. lished in the official Gazette. declare that the Bhoodan Board established and functioning

under the Assam Bhoodan Act, 1965, shall also function with effect from such date as may be specified in the notification as a Gramdan Board for exercising the powers and discharging the functions hereinafter specified in sub-section (3) of this Section.

- (2) The State Government also may at any time, by a notification published in the official Gazette, declare that the Bhoodan Board functioning as a Gramdan Board under the preceding sub-section shall cease to function as such Gramdan Board with effect from such date as may be specified in the notification.
- (3) The powers and functions of the Gramdan Board functioning under sub-section (1) above shall be the following, namely:—
 - (i) to issue such directions and guidance to the Gram Sabhas in exercising powers and discharging functions under this Act,
- be necessary and expedient for the purpose and furtherance of the objects of this Act.
 - (4) Notwithstanding anything contained in this Act the Gram Sabhas shall, in exercising the powers and discharging the functions under this Act, give

due considerations to the directions and guidance issued from time to time by the Gramdan Board under this Act.

(5) The State Government may, by rules framed under this Act, provide for matters relating to the exercise and discharge of powers and functions of the Gramdan Board under this Act."

U. TAHBILDAR,
Secretary to the Government of Assam,
Legislative Department.

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